

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF EMTEX ENGINEERING PRIVATE LIMITED.**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                          |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | EMTEX ENGINEERING PRIVATE LIMITED.                                                                                                                                       |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 11/10/2011                                                                                                                                                               |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Delhi                                                                                                                                            |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U29100DL2011PTC226038                                                                                                                                                    |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | KHASRA NO. 401 & 402, 1ST FLOOR<br>NEAR KALURAM MARKET<br>GHITORNI, NEW DELHI-110030.                                                                                    |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 02/06/2020 (copy available on NCLT website on 02/06/2020)                                                                                                                |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 29/11/2020 (180 days)                                                                                                                                                    |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Hardev Singh<br>Regd. No. IBBI/IPA-002/IP-N00177/2017-18/10449                                                                                                           |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>ADDRESS:</b> 101, PLOT NO. 6, LSC,<br>VARDHMAN RAJDHANI PLAZA, NEW<br>RAJDHANI ENCLAVE, DELHI- 110092.<br><br><b>EMAIL ADDRESS:</b><br>singh_hardev@rediffmail.com    |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>ADDRESS:</b> 101, PLOT NO. 6, LSC,<br>VARDHMAN RAJDHANI PLAZA, NEW<br>RAJDHANI ENCLAVE, DELHI- 110092.<br><br><b>EMAIL ADDRESS:</b><br>emtexcirp@gmail.com            |
| 11.                  | Last date for submission of claims                                                                                                    | 16/06/2020                                                                                                                                                               |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not applicable at this stage                                                                                                                                             |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable at this stage                                                                                                                                             |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: for downloading relevant forms<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><br>Physical address: not applicable. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **EMTEX ENGINEERING PRIVATE LIMITED** on 02/06/2020.

*Shu*



The creditors of **EMTEX ENGINEERING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 16/06/2020 to the interim resolution professional at the address mentioned against entry No. 10. However considering the nationwide lockdown it is requested to all the creditors, please submit your claims through E mail only and hard copy may be submit sprately after the lockdown at adress mentioned above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (not applicable) shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 (not applicable) to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



**HARDEV SINGH**

**Interim Resolution Professional**

**Regd. No. IBBI/IPA-002/IP-N00177/2017-18/10449**

Date:- 03.06.2020

Place: Delhi